

(b) if so, the details thereof; and

(c) the time by which this amendment is proposed to be made and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) and (b). Yes, Sir. One representation has been received through the Hon'ble Member Shri Rawat for deletion of sub-rule (1A) of rule 20 of Order V of the First Schedule to the Code of Civil Procedure, 1908, or amendment thereof to enable service of summons by an advertisement not only in daily newspapers but also in weekly newspapers.

(c) No final decision has been taken in this regard.

Opening of BSRB in Hill Areas of Uttar Pradesh

3555. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to open a branch of the Banking Service Recruitment Board (BSRB) in the hill areas of Uttar Pradesh in order to extend the employment opportunities in the banking service there;

(b) if so, the time by which it will be opened; and

(c) if not the steps proposed to be taken to provide employment opportunities in these areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) Does not arise.

(c) Under the existing recruitment system for the public sector banks eligible candidates from the hill areas of Uttar Pradesh can apply for the posts, as and when advertised by the Banking Service Recruitment Boards.

Pending Multi-Purpose Hydel Projects in U.P. Due to Inter-State Disputes

3556. SHRI HARISH RAWAT: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of multi-purpose hydel projects in Uttar Pradesh on which work has not commenced because of inter-State water disputes; and

(b) the steps taken by Government to resolve such disputes?

THE MINISTER OF STATE OF THE MINISTRY WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) and (b). While Panchand Multipurpose Project has been returned to the State Government for want of inter-State agreement, in respect of Kishau Project, the State Government has to comply with the comments of the appraising agencies including resolution of inter-State issues.

[English]

Reduction in Court Holidays

3557. SHRI MOHANBHAI PATEL:
SHRI CHINTAMANI JENA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Lawyers Forum for Civil Liberties has urged the Chief Justice of India to reduce the number of holidays in the courts in order to clear heavy backlog of